

been tentatively suggested to convene a Conference of the State Labour Ministers in September, 1991 to discuss, inter alia, the report of the Ramanujam Committed on Industrial Relations.

[*Translation*]

Construction of Rooms in Vasant Kunj, New Delhi

2621. SHRI PARASRAMBHARDWAJ: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received complaints regarding construction of rooms in open space and in basement by digging upto the plinth level by some of the allottees of Sector 'B' Pocket 10 in the Vasant Kunj, New Delhi; and

(b) if so, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) A survey has recently been conducted by the DDA. In cases where unauthorised addition/alteration is detected, action is initiated as per terms and conditions of allotment and provisions of Delhi Development Act, 1957. The details regarding number of such cases detected in Sector 'B', Pocket 10, Vasant Kunj and action initiated thereon are not readily available and will be laid on the table of the House.

[*English*]

Demand to Reduce Working Hours in Kendriya Vidyalayas

2622. SHRI PHOOL CHAND VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a demand to reduce working hours of Kendriya Vidyalayas;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). Yes Sir. The All India Kendriya Vidyalaya Teachers Association asked for reduction in school timings from 6 hours 10 minutes to 5 hours 30 minutes and introduction of a five day week.

As per existing norms Kendriya Vidyalayas run for 5 hours 10 minutes in primary classes while classes VI and above work for 6 hour 10 minutes. The Kendriya Vidyalayas are closed on the second Saturday of every month.

In view of the time needed for coverage of curricular and co-curricular programmes, it is not in the interest of the students to reduce the school timings.

Project Integrated Education for the Disabled

2623. SHRI CHETAN P. S. CHAUHAN:
SHRI B.L. SHARMA PREM:
SHRI MAHESH KUMAR KANODIA:
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Project Integrated Education for the Disabled (PIED) has been launched for educating mentally retarded and physically handicapped;

(b) if so, the broad outlines of the project and the number of disabled children receiving education;

(c) whether this project is in operation in some states only, if so, the details thereof;

(d) whether the Government propose to extend this facility to the remaining States also; and

(e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (e). The Project Integrated Education for the Disabled (PIED) has been designed to strengthen implementation of the Centrally Sponsored Scheme of Integrated Education for the disabled Children (IEDC). The PIED is being implemented on an experimental basis in one block each in the States of Haryana, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Orissa, Rajasthan and Tamil Nadu as well as the Municipal Corporations of Delhi and Baroda.

The project envisages coverage of children with all disabilities including the mentally and physically handicapped. The broad outlines of the Project are:

- (i) Composite area approach to planning and management of educational facilities for children with disabilities;
- (ii) Utilisation of the general education infrastructure through training and support from multi-category trained resource teachers;
- (iii) Utilisation of available structures from other sectors like health, welfare and women and child development to support rehabilitation aspects;
- (iv) Provision of special teaching learning aids and equipment based on functional assessment;

(v) Mobilisation of parents and community support;

(iv) Continuous monitoring of progress of the children in the project area.

According to information furnished by NCERT about 12,914 disabled children are at present receiving services under this Project.

While the PIED is being implemented in selected areas and is jointly funded by UNICEF and the Government of India, financial assistance to all States/UTs is available for the education of the disabled children under the Centrally Sponsored Scheme of IEDC.

[*Translation*]

Special Courts for Atrocities on Scheduled Castes and Scheduled Tribes

2624. SHRI MRUTYUNJAYA NAYAK: Will the Minister of WELFARE be pleased to state:

(a) whether the Commission Scheduled Castes/Tribes in its Report has requested the Union Government to set up Special Courts in each State for timely disposal of pending cases regarding atrocities committed, on Scheduled Castes/Scheduled Tribes;

(b) if so, the names of States where Special Courts have not been set up till June 1991; and

(c) the time by which the Government propose to set up such courts in those States?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Commission has recommended the setting up of exclusive special courts.